

Centres Approval of irrigation projects in inter-state rivers

1196. SHRI ERA ANBARASU: Will the Minister of IRRIGATION be pleased to state:

(a) whether the States can construct irrigation projects on Inter-State rivers without the approval of the Central Government; and

(b) if not, how the Centre is going to treat the Hemavathi, Haringi Kabini irrigation dams on the river Cauvery which have been constructed by the Karnataka State Government with an investment of Rs. 250 crores for which no approval of the Centre has been obtained?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): (a). Under the existing constitutional arrangements, water is a State subject. As such, all irrigation projects are planned, investigated, formulated, constructed, operated and maintained by the State Government. In the case of major and medium irrigation schemes, the States have to submit the Scheme reports to the Central Government for scrutiny and clearance and acceptance by the Planning Commission for inclusion in the development plans. The projects having inter-State aspects are not approved by the Central Government till agreements are reached among the States concerned on the inter-State aspects involved. The States are not expected to construct irrigation projects on inter-State rivers without the approval of the Central Government.

(b) These schemes have not been processed for acceptance by the Planning Commission due to non-settlement of Cauvery water dispute among the basin States. The Government of Karnataka have however, been incurring expenditure on these projects from non-plan funds.

Japanese Uniforms for Athletes as Donation

1197. SHRI SURAJ BHAN:

SHRI ATAL BIHARI VAJ-PAYEE:

Will the Minister of SPORTS be pleased to state:

(a) whether it is a fact that there is a move to accept from Japan uniforms for athletes as 'donation'; and

(b) if so, compulsions for accepting such a donation?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH): (a) and (b). No, Sir. One Japanese sports manufacturing firm has, however, taken the franchise of IX Asian Games Mascot and Emblem from the Special Organising Committee in which context, as a normal practice, they are making free supplies of some sports kit which is being utilised for Indian athletes and players. The ceremonial kitting of the Indian team for the IX Asian Games will be done, as usual, by the Indian Olympic Association. The question of any compulsion does not arise.

Allotment of D.D.A. Flats to M.P.s/Ex-M.P.s/M.L. A.s/Ex-M.L.A.s/Metropolitan Council Members

1198. SHRI AMAR ROYPRADHAN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the name of the Members of Parliament, Ex-M.Ps. M.L.As, Ex-M.L.As Metropolitan Council Members and Ex-Metropolitan Council Members who have been allotted DDA flats and plots so far; and where they have been allotted; and

(b) the new policy for the allotment of DDA flats and plots to these persons?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). In The information is being collected and will be laid on the Table of the Sabha.

Afforestation Measures to Control Floods

1199. SHRI SURAJ BHAN:

SHRI ATAL BIHARI VAJ-PAYEE:

Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that experiments in West have shown that mechanical